

raised here. It is a matter which pertains to the Tamilnadu Assembly and it should not be raised there in this manner under the cover of the Doordarshan coverage. Doordarshan coverage is not material thing; the material thing is whether the speaker allowing it or not. Your ruling is right.
(Interruptions)

SHRIM R KADAMBUR JANARTHANAN: After the House adjourn can we continue to sit in the House? *(Interruptions)*

MR. DEPUTY SPEAKER: If anything is to take true place in the Assembly, it is the Speaker who is supreme. If there is any violation of the rule, the speaker definitely takes action against the person who has committed a mistake; it comes within the purview of the Speaker. *(Interruptions)*

SHRI ANBARASU ERA: They had switched off the lights. They were sitting in the darkness. *(Interruptions)*

SHRI P G NARAYANAN: The Tamilnadu MLAs, the Congress MLAs were not for discussing the problems of the people; they were for a demonstration and destabilization. They wanted to find a way out to create an atmosphere of law and order inside and outside the Assembly to apply Article 356 of the constitution. *(Interruptions)*

MR. DEPUTY SPEAKER: Thank you. You have made your point very clearly.

Now it is one O' clock. The Zero Hour is over we shall go to the next item- papers to be laid.

(Interruptions).

MR. DEPUTY SPEAKER: Shri P. C. Thomas.

(Interruptions)

MR. DEPUTY SPEAKER: Not it is one o'clock. Zero Hour is over. Now I shall take up the regular business. Now, I go to papers to be

laid on the Table.

(Interruptions)

13.05 1/2 hrs.

PAPERS LAID ON THE TABLE

Detailed Demands for Grants of the Ministry of Chemicals and Fertilizers for '1993-94, Review on the working of and annual report of the Paradeep Phosphates Limited, Bhubaneswar for 1991-92 and Statement for Delay in Laying These Papers Etc.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of SHRI EDUARDO FALEIRO,

I beg to lay on the table-

- (1) A copy of the Detailed Demands for Grants (Hindi and English Versions) of the Ministry of chemicals and Fertilizers for the year 1993-94.

[Placed in Library, See No. LT.-3833[1993]

- (2) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies ACT, 1956-

- (i) Review by the Government on the working of the Paradeep phosphates Limited, Bhubaneswar, for the year 1991-92.

- (ii) Annual Report of the Paradeep phosphates Limited, Bhubaneswar, for the year 1991-92 along with Audited Accounts and comments of the Comp-

troller and Auditor General thereon.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library. See No. LT.-3834/93]

Notification Under Essential Commodities ACT, 1955 and Statements for Delay in Laying these Papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): ON BEHALF OF SHRIMATI KRISHNA SAHI,

I beg to lay on the Table-

- (1) A copy each of the following notification (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities ACT, 1955:-
- (i) SO. 361(E) published in Gazette of India dated the 27th May, 1992 specifying the Nagoan paper Mills, Morigaon and the Cachar Paper Mills, Hailakandi, units of the Hindustan paper Corporation Limited, as Mills producing newsprint for the purposes of clause 2(e) of the Newsprint control order, 1992.
- (ii) The Newsprint Control (Amendment) order, 1992 published in notification No. S. O. 577(E) in Gazette of India dated the 1st July, 1992.
- (iii) S.O. 143(E) published in Gazette of India dated the 2nd March, 1993 notifying the Aurangabad paper Mills Limited, Aurangabad, as a mill producing newsprint.

- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at items (i) and (ii) of (1) above.

[Placed in Library See No. LT-3835/93]

- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Statement retarding review by the Government on the working of the Scooters India Limited, Lucknow, for the year 1991-92.
- (ii) Annual Report of the Scooters India Limited, Lucknow, for the Year 1991-92, along with Audited Accounts and Comments of the Comptroller and Auditor General thereon.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library See No. LT-3836/93]

Annual Accounts of the National Capital Region Planning Board, New Delhi for 1991-92 Etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): ON BEHALF OF SHRI P. K. THUNGON, I beg to lay on the table a copy of the annual Accounts (Hindi and English version) of the national Capital Region planning Board, New Delhi, for the year 1991-92 together with Audit Report thereon under section 26 of the National Capital Region planning Board Act, 1985.

[Placed in Library See No. LT-3837/93]

Parliamentary Detailed Demands for Grants of the Ministry of Affairs for 1993-94.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of parliamentary Affairs for the year 1993-94

[Placed in Library See No. LT-3838/93].

Annual Report and Review on the Workings of the Electronics Research and Development Centre, S. A. S. Nagar for 1991-92 and Statement for Delay in Laying these Papers Etc.

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK): On behalf of Shri RANGARAJAN Kumaramangalam, I beg to lay on the Table-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development centre, S.A.S. Nagar, for the year 1991-92, along with audited accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Electronics Research and Development centre, S.A.S. Nagar, for the year 1991-92.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying in laying the papers mentioned at (1) above.

[Placed in Library see No. LT-3939/93]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development centre, Pune, for the year 1991-92, along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding review by the Government on the working of the Electronics Research and Development centre, Pune for the year 1991-92.

- (4) A statement (Hindi and English version) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library See No. LT-3840/93]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the centre for Electronics design and Technology, Gorakhpur, for the year 1991-92, along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the centre for Electronics Design and Technology, Gorakhpur for the year 1991-92.

[Placed in Library see No. LT - 3840193]

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library See No LT-3841/93]

- (7) (i) A copy of the Annual Report (Hindi and English versions), of the Centre for Materials for Electronics Technology, New Delhi, for the year 1991-92, along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government

on the working of the Centre for Materials for Electronics Technology New Delhi, for the year 1991-92.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library See No. LT.-3842/93]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the centre for Electronics Design and Technology, Calicut, for the Year 1991-92, along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the centre for Electronics Design and Technology, or the year 1991-92.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library See No. LT.-3843/93]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology, Aurangabad, for the year 1991-92, along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding review by the Government of the working of the centre for Electronics Design and Technology, Aurangabad, for the year 1991-92.

- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library See No. LT.-3844/93]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development centre Thiruvanthapuram, for the Year 1991-92, along with Audited Accounts.

- (ii) A statement (Hindi and English version) regarding Review by the Government on the working of the Electronics Research and Development centre, Thiruvanthapuram, for the year 1991-92.

- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library See No. LT 3845/93]

- (15) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Department of Electronics for the year 1993-94.

[Placed in Library See No. LT-3846/93]

- (16) A Copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government on the working of the CMC Limited, Secunderabad, for the year 1991-92.

[Placed in Library See No. LT-3847/93]

- (ii) Annual Report of the CMC Limited, Secunderabad, for the year 1991-92 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

[Placed in Library See No. LT-3848/93]

Detailed Demands for Grants of the Ministry of Rural Development for 1993-94

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MUKUL WASNIK: On behalf of SHRI RAMESHWAR THAKUR,

I beg to lay on the Table a copy of the Detailed Demands for grants (Hindi and English versions) of the Ministry of Rural Development for the year 1993-94.

[Placed in Library See No. LT-3849/93]

(Interruptions)

SHRI M. R. KADAMBUR JANARTHANAN (Tirunelveli): We would like to walk out in protest. (Interruptions)

1307 hrs.

At This Stage, Shri M. R. Kadambur Janarathanan and Some Other Hon. Members Came and Stood Near the Table.

MR. DEPUTY-SPEAKER: Please go back to your seats. now the zero Hour is over.

(Interruptions)

MR. DEPUTY-SPEAKER: Shri Mukul Wasnik, please consult Shri Vidyacharan Shukla, Minister of Parliamentary Affairs.

(Interruptions)

MR. DEPUTY-SPEAKER: Even the question which you people have raised is not a subject to be discussed on the floor of this House. I have made it absolutely clear. for anything which happens within the House, or the Assembly, the Speaker is the supreme authority to decide. He has to decide it.

(Interruptions)

SHRI SRIBALLAV PANIGAH (Deogarh): It is over. Please go back to your seats.

SHRI ANBARASU ERA (Madras Central): There is no freedom of expression in the Assembly (Interruptions)

MR. DEPUTY-SPEAKER: Whatever Shri Narayanan attempted to say, I have allowed. It is pertaining to the business of the House and the supreme authority is the Speaker and he has to take action against those who were violating the law.

(Interruptions)

SHRI ANBARASU ERA: Inside the Assembly they were beaten. It was inside the Assembly, that they were beaten.

DR. (SHRIMATI) K. S. SOUNDARAM (Tiruchengode): They were arrested today.

MR. DEPUTY-SPEAKER: Do one thing then. You can give a notice for tomorrow.

(Interruptions)

MR. DEPUTY-SPEAKER: I Called Shri Narayanan. I have not called anybody also.

(Interruptions)

13.10 hrs

At This Stage, Shri M. R. Kadambur Janarathanan and Some Other Hon Members Went Back to Their Seats.

(Interruptions)

MR. DEPUTY-SPEAKER: Shri Shuklaja, would you like to say something?

THE MINISTER OF WATER RE-